

**Allotment of Flats by Anand Lok Cooperative Group Housing Societies**

3316. SHRIKAMAL CHAUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 10 May, 1989 to Unstarred Question No. 8950 regarding draw of lots by Cooperative Group Housing Societies and state:

(a) the date of conducting allotment of flats by Anand Lok Group Housing Society and the date when Registrar Cooperative Societies DDA were informed of the same;

(b) whether Registrar Cooperative Societies held verification of membership of the said society about two years after allotment of flats;

(c) if so, the reasons therefor; and details of the verification made;

(d) whether enrolment of some members was found in violation of Rules 65(5) and 30(4) of DCS Rules 1973; and

(e) if so, the action taken in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Allotment of flats was conducted on 20 & 21.7.1985. Intimation to the Registrar of Cooperative Societies was sent by the Society on 2.6.87 under direction of the High Court. Verification was taken up thereafter. The membership list, Certificate of architect, survey of financing institution and affidavits of 303 members were examined during verification.

(d) Yes, Sir.

(e) An enquiry was initiated but it could not proceed because of stay order given by the High Court on a writ petition filed by the society on 17.2.1987. The case is still pending in the High Court.

[Translation]

**Service Conditions of Nationalised Textile Mills**

3317. SHRIMATISUMITRAMAHAJAN: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to formulate any policy regarding the pay and service conditions of the labourers and workers in the nationalised textile mills; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRISHARAD YADAV): (a) At present, there is no proposal under consideration of Government for formulating a policy on pay and service conditions of the labourers and workers in the nationalised textile mills run by National Textile Corporation.

(b) Does not arise.

**Ken Multi-Purpose Project**

3318. KUMARI UMA BHARATI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Madhya Pradesh Government has submitted Ken multi-purpose project to Union Government for approval; and

(b) the share of Uttar Pradesh and Madhya Pradesh in this project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). After examination, the project report received in July, 1982 from the Government of Madhya Pradesh was returned in February, 1987 to modify the same after finalisation of hydrological studies between the State Govern-

ments of Madhya Pradesh and Uttar Pradesh. The modified report has not been received at the Centre.

*[English]*

**Misappropriation of Provident Fund by Textile Mill Owners**

3319. SHRI VAMANRAO MAHADIK: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that textile mill owners have misappropriated the amount of Provident Fund and Gratuity of their employees;

(b) if so, whether an enquiry has been conducted in this regard;

(c) the details of textile-mills which have misappropriated the amount; and

(d) the details of action taken against them and also to arrange payment to the workers?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILLAS PASWAN): (a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

**Review of Family Planning Programme**

3320. DR. Y. S. RAJA SEKHAR REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to review the existing family planning programme to make it more effective in view of its failure in achieving the targets set under programme; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). The entire family welfare strategy is being reviewed particularly in the context of the 8th Five Year Plan. Various proposals and alternatives to make the programme more effective are under consideration.

**Tribal Development Plan**

3321. SHRI RAMDAS SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether a tribal sub-plan has been chalked out with respect to tribal development in States; and

(b) if so, the details of the sub-plan indicating the scheme and programmes contemplated and the target fixed thereunder?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) An outlay of Rs. 1983.48 Crores has been proposed by the 19 States/UTs implementing the Tribal Sub-Plan (TSP) under TSP 1990-91. State-wise breakup is given in the statement below. The outlay is proposed to be spent on different schemes and programmes under various sectors, such as—agriculture, animal husbandry, cooperation, social and community services, industries and irrigation.

During 1990-91, tentatively 8,51,037 Scheduled Tribe families are targetted to be economically assisted.